

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT.**

**NOTIFICATION  
(ORDERS BY THE GOVERNOR)**

**Dated Shillong, the 12<sup>th</sup> July, 2022.**

**No. LJ (A) 83/2021/168** - In exercise of powers conferred under sub - section (3) of Section 24 of the Code of Criminal Procedure Code, 1973, the Governor of Meghalaya is pleased to appoint Shri Tengsrang M. Sangma, Advocate as Public Prosecutor / Govt. Pleader in District Court, Tura with headquarter at Tura, with immediate effect and until further orders.

Sd/-  
Secretary to the Govt. of Meghalaya,  
Law Department.

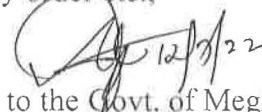
**Memo No. LJ (A) 83/2021/168 -A,**

**Dated Shillong, the 12<sup>th</sup> July, 2022.**

Copy forwarded to:-

1. The Advocate General, Meghalaya , High Court of Meghalaya, Shillong -793001.
2. The Director General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, West Garo Hills, Tura.
4. The District & Session Judge, West Garo Hills, Tura.
5. The Superintendents of Police, West Garo Hills, Tura.
6. The Accountant General ( A &E), Meghalaya, Shillong- 793001.
7. Shri Tengsrang M. Sangma. Charge report of assuming charge as Asst. Public Prosecutor/Asst. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6 (six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Tura Bar Association, Tura.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer, West Garo Hills, Tura.
12. Law (B) Department.
- ✓ 13. DEO, Law Department.
14. Guard file.

By order etc.,



Addl. Secretary to the Govt. of Meghalaya,  
Law Department.